

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 949**

TO BE ANSWERED ON THE 24TH JULY, 2018 / SHRAVANA 2, 1940 (SAKA)

CIRCULATION OF FAKE CURRENCY

**949. SHRI B.N. CHANDRAPPA:
SHRI NALIN KUMAR KATEEL:
SHRI D.K. SURESH:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large amount of fake currencies are in circulation in the country;

(b) if so, the details thereof;

(c) whether the Government has received complaints against the various militant outfits and other agencies involved in the circulation of fake currency in the country;

(d) if so, the details thereof; and

(e) the stringent measures taken by the Government to put an end to the circulation of fake currency in the country?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (e) : As per the data provided by National Crime Record Bureau (NCRB), the quantum of Fake Indian Currency Notes (FICN) seized by States/UTs Police during the year 2017 and 2018 (upto 30.06.2018) are Rs. 21.61 crores and Rs.5.13 crores respectively.

Intelligence and Security Agencies of Centre and States keep a close watch on the elements involved in the circulation of fake currency in the country and take action on any reported violation of law.

The Government has taken various measures to check the smuggling and circulation of FICN into the country, which are inter-alia, include:-

i) The Unlawful Activities (Prevention) Act, 1967 criminalises the production or smuggling or circulation of High Quality Fake Indian paper currency, coin or any other material as a terrorist act.

ii) FICN Coordination Group (FCORD) has been formed by the MHA to share intelligence/information among the different security agencies of the States/centre to counter the problem of circulation of fake currency notes in the country. A Terror Funding and Fake Currency Cell (TFFC) has also been functioning in NIA to investigate terror funding and fake currency cases.

iii) A Memorandum of Understanding (MoU) has been signed between India and Bangladesh to prevent and counter smuggling & circulation of Fake Currency Notes.

iv) Strengthening the security at the international borders by using new surveillance technology, deploying additional manpower for round the clock surveillance, establishing observations posts along the international border, erection of border fencing and intensive patrolling.
